

[डा. नरेन्द्र जाधव]

तमिल भाषा के 'संघम' साहित्य में भी मराठी भाषा का जिक्र आया है। मराठी भाषा संस्कृत से भी प्राचीन है और उसका अपना खुद का सामाजिक स्वतंत्र अस्तित्व और स्वयं में पूर्ण होना इसका प्रमाण है।

अलग-अलग बोलचाल की भाषा में बोली जानेवाली मराठी भाषा ने वैश्वीकरण के ज़माने में भी अपना अस्तित्व कायम रखा है। मराठी में दो-हज़ार साल प्राचीन ग्रंथ "गाथा सप्तशती" से लेकर श्री चक्रधर स्वामी, संत ज्ञानेश्वर, संत नामदेव तथा आधुनिक समय में वि.स. खांडेकर, विंदा करंदीकर, कुसुमाग्रज, पु.ल. देशपांडे, नामदेव ढसाल और भालचंद्र नेमाडे तक, मराठी भाषा में श्रेष्ठ साहित्य की परंपरा रही है।

सभापति महोदय, मराठी भाषा क्लासिकल भाषा के सारे मापदंड पूरा करती है। मराठी भाषा, सिर्फ भारतीय समाज ही नहीं, वैश्विक समाज के जीवन पटल पर भी अपनी अलग पहचान और श्रेष्ठता बनाये हुए है।

इन्हीं कारणों से, मराठी भाषा को क्लासिकल (शास्त्रीय) भाषा की सूची में, अवश्य स्थान मिलना चाहिए। धन्यवाद।

MR. CHAIRMAN: I would like to thank all the hon. Members who were kind enough to follow rules, respect democracy, and we are able to see that 21 issues were raised by respective Members; and, in some of the issues, the Government also responded. I would like to thank all those Members who have respected the rules, respected the procedure, respected the Constitution, respected democracy and also respected people's mandate. I would like to thank all of them. ...*(Interruptions)*.. Question Hour. ...*(Interruptions)*... Question Hour. ...*(Interruptions)*... Question No. 16. Shri K. J. Alphons.

ORAL ANSWERS TO QUESTIONS

Investment in Renewable Energy sector

*16. SHRI K. J. ALPHONS: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether it is a fact that investment in renewable energy sector is slowing down;

- (b) if so, the details of the total investment made in this sector during 2019; and
- (c) the steps being taken to boost the investment?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Renewable Energy capacity commissioned in 2018-19 was 8532.22 MW. In the year 2019-20 (upto Dec. 2019), renewable energy capacity of 7591.99 MW has been commissioned, and renewable energy capacity of 34160 MW is under various stages of implementation. It is expected that renewable energy capacity addition in the year 2019-20 will exceed the capacity addition achieved in the year 2018-19.

Most of the grid connected renewable energy projects in the country are being implemented by the private sector developers selected through a transparent competitive bidding process. Capital investment made by these developers is their privileged information. However, based on standard capital costs per MW, an investment of ₹ 40459.99 crore is estimated to have been made in Renewable Energy sector in the year 2018-19. An investment of ₹ 36729.49 crore is estimated to have been made in the year 2019-20 upto Dec. 2019.

(c) The steps being taken by the Government to boost the investment in renewable energy sector in the country, *inter-alia*, include permitting Foreign Direct Investment (FDI) upto 100 per cent under the automatic route, strengthening of Power Purchase Agreements (PPAs), mandating requirement of Letter of Credit (LC) as payment security mechanism by distribution licensees for ensuring timely payments to RE generators, setting up of Ultra Mega Renewable Energy Parks to provide land and transmission on plug and play basis to investors, waiver of Inter-State Transmission System (ISTS) charges and losses for inter-State sale of solar and wind power for projects to be commissioned by 31st December, 2022, notification of standard bidding guidelines to enable distribution licensee to procure solar and wind power at competitive rates in cost effective manner, declaration of trajectory for Renewable Purchase Obligation (RPO) upto the year 2022, laying of transmission lines under Green Energy Corridor Scheme for evacuation of Power in Renewable rich States, finalisation of manufacturing

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linked tender for setting up domestic manufacturing capacity, launching of new schemes, such as, Pradhan Mantri Kisan Urja Suraksha Evam Utthaan Mahabhiyan (PM-KUSUM), Solar Rooftop Phase-II, 12000 MW CPSU Scheme Phase-II, etc.

SHRI K. J. ALPHONS: Sir, even though there is a dramatic increase in the share of renewable energy contribution to the national electricity supply from 3.7 per cent to 9 per cent in the past five years, there has been a dramatic decline in global investment in renewable energy sector. How does it impact India?

SHRI RAJ KUMAR SINGH: Sir, the investments in the renewable energy sector continue, and we are adding continuously to the capacity. I will just give some figures taken out by the Bloomberg New Energy Finance. This is a survey of the investments made in the renewable energy sector over the years. In 2017, the investments in India in the renewable energy sector amounted to ₹78,516 crores. In 2018, it amounted to 10.6 billion dollars, which is ₹ 75,661 crores; and upto December, 2019, it was 9.3 billion dollars which amounts to ₹66,382 crores. So, the investments continue to be robust. Despite some headwinds, the investments in the renewable energy sector continue to be robust.

SHRI K. J. ALPHONS: Sir, even though there has been a dramatic increase and we are well on our course to achieving 175 Gigabytes of renewable energy, because of non-payment of dues and because of the demand for re-negotiation of the rates of the power-purchasing agreements, there has been problem, there has been a downgrade. Does the Government intend to set up some kind of a dispute redressal mechanism to solve this problem?

SHRI RAJ KUMAR SINGH: Sir, that is a very valid question, a very good question. There has been a dampening of spirits because of reopening of contracts by some States. We have advised, counselled the concerned State. I have spoken myself to the Chief Minister twice. I have written to him also, and we have resisted that the sanctity of the contract has to be upheld. We are also considering - coming out with a legislation - for setting up a tribunal which will enforce the contracts. So, that also is under consideration. The work is going on. It is a very valid question.

MR. CHAIRMAN: Thank you. Any supplementary? No. Right. Then we go to next question. Q. No. 17.